

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-04-2024 AT 10:30 AM**

**CP (IB) No. 3/95/HDB/2021**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

...Petitioner

**AND**

Mr. L. Madhusudhan Rao

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Abhishek Anand, for Resolution Professional,  
learned Counsel Mr Arjun Syal for Personal Guarantor  
Learned Counsel Ms Niharika Agarwal, for Financial Creditor present through  
Video Conference.  
Compliance of the direction of this Tribunal dated 02.04.2024 is not reported by  
the Personal Guarantor. Hence, **for orders on 28.05.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**